

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.16/Chd/HP/2018

In the matter of:

M/s Sourabh Bio Tech.Petitioner-Operational Creditor.

Versus.

GPI Textiles Limited.Respondent-Corporate Debtor.

Present: Mr.Rishabh Gupta, Advocate for petitioner.
Mr.Aman Bahri, Advocate with Ms.Aastha Ray, Advocate
for respondent.

Compliance affidavit has been filed. Mr.Aman Bahri,
Advocate filed power of attorney along with the resolution of the Board of
Directors of respondent-corporate debtor and he seeks time to file
reply/objection.

List the matter for arguments on 21.03.2018.
Reply/objections, if any, be filed at least 10 days before the date fixed with
copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 13, 2018.
Ashwani